

COURT-I

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

**Appeal No. 219 of 2015 &
IA No. 358 of 2015**

Dated: 3rd February, 2016

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I. J. Kapoor, Technical Member**

In the matter of:

**Chhattisgarh State Load Despatch CentreAppellant (s)
Versus
M/s. Arasmeta Captive Power Co. Ltd. & Ors. Respondent (s)**

Counsel for the Appellant(s) : Mr. Alok Shankar
Mr. Apoorv Kurup

Counsel for the Respondent(s) : Mr. Anand K. Ganesan for R-1

Mr. C.K. Rai
Mr. Paramhans a/w
Mr. Vivek Ganodwala (Rep.)
for R-3
Ms. Suparna Srivastava
Mr. Arvind Banerjee (Rep.) for R.2

ORDER

Learned counsel for Respondent Nos. 1 & 2 seek two weeks time to file reply to the main appeal. They may file the same on or before 18.02.2016 after serving copy on the other side. Thereafter, rejoinder may be filed on or before 26.02.2016 after serving copy on the other side.

List the matter on 10.03.2016. In the meantime, pleadings be completed. No further time will be granted for filing reply.

(I. J. Kapoor)
Technical Member
ts/vg

(Justice Ranjana P. Desai)
Chairperson